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\*535. SHRI JAIRAMDAS DAULAT-RAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) what date has been fixed for the calculation of the services of Primary teachers and other employees of West Pakistan who had migrated to India after partition;
- (b) in what manner the services of the above class of persons are to be calculated, in case they have migrated to India after the fixed date: and
- (c) whether Government will place on the Table, the notifications or resolutions or memoranda containing decisions in Government's matters?

THE MINISTER OF STATE INTHE MINISTRY OF LABOUR EM-PLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): and (b) Displaced employees including Pricertain cate gories, teachers who migrated from West Pakistan up India to the 31st December, 1951, are eligible for the benefits of the Provisional Pension Payment Scheme of the Government of India. The benefits the scheme are also extended, in individual cases, to those migrating to India after the 31st December, 1951, after examination of their cases on merits. Pension cases of such disemployees are required reach the Central Claims Organisation latest by the 30th September, 1964, for the verification of the service rendered by them, where such service is not based on official cords.

- (c) A copy each of Office Memoranda mentioned below, which have been issued by the Ministry of Finance is laid on the Table of Sabha:-
  - (i) O.M. No. F-47(3)-EV/57, dated the 23rd August, 1957.

- (ii) O.M. No. 15(15) - EV(C)/61, dated the 11th January, 1962.
- (iii) O.M. No. 15(20)-EV (C)3/23, dated the 1st May, 1964. [See Appendix LX, Annexure No. 34 for (i) to (iii).]
- \*536. [Transferred to the 22nd June. 1967.]

CANCELLATION OF FIXED TIME CALLS

- \*537. SHRI M. P. BHARGAVA: Will the Minister of COMMUNICA-TIONS be pleased to state:
- (a) whether there are any rules for the cancellation of fixed time calls;
- (b) whether it is a fact that full charges have to be paid for fixed time calls whether the call materialises or not; and
- (c) if so, whether any change in these rules is under consideration of Government?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIA-AFFAIRS AND COM-MENTARY MUNICATIONS I. (SHRI GUJRAL): (a) Yes, Sir.

- (b) Not in all cases. If the call does not materialise due to service failure, no charges are levied. If, the call is ineffective due to "No Reply", "Late cancellation", etc., the call is charged in full. However, in case calls are cancelled with prescribed adequate notice, only supplementary charge is levied.
- (c) Yes. Sir. Some changes contemplated.

LOCATION OF SAURASHTRA UNIVERSITY

- \*538. SHRI BHUPINDER SINGH: Will the Minister of EDUCATION be pleased to state:
- (a) whether the University Grants Commission was consulted regarding the location of the Saurashtra University; and

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(b) if so, the advice given by the Commission?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) No, Sir.

(b) Does not arise.

NATIONAL LABORATORY IN KERALA

\*539. SHRI B. V. ABDULLAH KOYA: Will the Minister of EDUCA-TION be pleased to state:

- (a) whether the Government of Kerala have approached the Union Government to set up a National Laboratory in that State; and
- (b) if so, what action has taken by Government in the matter?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) Yes, Sir.

(b) The proposal to set up a Regional Research Laboratory in Kerala was considered by the Fourth Five Year Plan Committee appointed by the Governing Body of the C.S.I.R. The Committee is of the view that in the present stringent financial position, it would not be possible for the C.S.I.R. to establish any new Rcsearch Laboratory during the Fourth Plan period.

CONCENTRATION OF MIZO REBELS IN TRIPURA

\*540. SHRIMATI DEVAKI GOPI-DAS:

> SHRIMATI LALITHA (RAJA-GOPALAN):

Will the Minister of HOME AF-FAIRS be pleased to state whether it is a fact that heavy concentration of Mizo rebels has been reported in the Dancherra and Kanamukhana areas of Tripura and if so, what are the details in the regard?

MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): No, Sir.

WAGE BOARDS FOR HEAVY CHEMICALS AND FERTILISERS

\*541. SHRI NIREN GHOSH: SYED NAUSHER ALI:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) the total number of factories covered by the Central Wage Board for Heavy Chemicals and Fertilisers;
- (b) the total number of factories which have implemented the recommendations of the Wage Board for interim relief;
- (c) whether Government taken up with the employers question of implementation of the interim relief recommendations of the Wage Board;
- (d) if so, what response was given by the employers; and
- (a) what steps Government propose to take to compel management to implement the recommendations?

THE MINISTER OF STATE THE MINISTRY OF LABOUR, EM-PLOYMENT ANDREHABILITA-TION (SHRI L. N. MISHRA): 88.

- (b) to (d) Government's acceptance of the Wage Board's recommendations for interim relief was announced on the 29th April, 1967. The State Governments have been requested to secure implementation of the recommendations Statistical information regarding progress of implementation is awaited.
  - (e) Does not arise at this stage.

## दिल्ली विद्वविद्यालय में विज्ञान के विद्यार्थी

- \*542. श्री राजनारायण: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :
- (क) दिल्ली विश्वविद्यालय के विद्यार्थियों की कुल संख्या ग्रौर विज्ञान के विद्यार्थियों